

tion Commission's Order No. 14, dated the 23rd April, 1966, relating to the State of Rajasthan. [Placed in Library. See No. LT-7068/66].

ADMINISTRATION REPORT OF KERALA STATE ELECTRICITY BOARD

Shri Bhakt Darshan: On behalf of Dr. K. L. Rao, I beg to lay on the Table a copy of the Administration Report of the Kerala State Electricity Board for the year 1963-64, under sub-section (1A) of section 75 of the Electricity (Supply) Act, 1948, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-7069/66].

श्री बूटा सिंह (मोगा) : अभी मना पटल पर केरल स्टेट इलेक्ट्रिसिटी बोर्ड की एडमिनिस्ट्रेशन रिपोर्ट रखी गई है। केरल में राष्ट्रपति जी का शासन है। जिस तरह से वहां राष्ट्रपति जी का शासन है उसी तरह से पंजाब में भी राष्ट्रपति जी का शासन है। वहां पर स्टेट इलेक्ट्रिसिटी बोर्ड के पांच सौ इंजीनियर्स ने इन्टीफा दे दिया है।

Mr. Deputy-Speaker: That is a different matter altogether. That does not arise out of this item.

श्री बूटा सिंह : उनके इन्तीफे मंजूर होने जा रहे हैं। हमने इनके ऊपर एक कार्रवाई एड्रेशन नोटिस दिया था जिसको आने नामंजूर कर दिया है।

Mr. Deputy-Speaker: It does not arise out of this item.

श्री बूटा सिंह : आज इन सेशन का आखिरी दिन है। अगर इसके मुतालिक आप आज हमें पूछने नहीं देंगे तो फिर कौन सा मौका हमें मिलेगा ?

Mr. Deputy-Speaker: It does not arise out of this item.

श्री बूटा सिंह : उनके इन्तीफे मंजूर होने जा रहे हैं। मैं चाहता हूँ कि डा० राव पंजाब के बारे में भी स्टेटमेंट दें।

INTERNATIONAL COPYRIGHT (SECOND AMENDMENT) ORDER

Shri Bhakt Darshan: I beg to lay on the Table—

(1) A copy of the International Copyright (Second Amendment) Order, 1966, published in Notification No. S.O. 2227 in Gazette of India dated the 25th July, 1966, under section 43 of the Copyright Act, 1957.

(2) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-7070/66].

NOTIFICATION UNDER CUSTOMS ACT

Shri L. N. Mishra: I beg to lay on the Table a copy of Notification No. GSR. 1318 published in Gazette of India dated the 27th August, 1966, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-7071/66].

NOTIFICATION UNDER KERALA WEIGHTS AND MEASURES (ENFORCEMENT) ACT

Shri C. R. Pattabhi Raman: On behalf of Shri Shafi Quareshi, I beg to lay on the Table a copy of Notification No. 46923-K2/65/RD published in Kerala Gazette dated the 2nd August, 1966, making certain amendments to the Kerala Weights and Measures (Enforcement) Rules, 1964, under sub-section (5) of section 43 of the Kerala Weights and Measures (Enforcement) Act, 1958, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-7072/66].

NOTIFICATIONS UNDER KERALA PANCHAYATS ACT

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri

(Shri Govinda Menon): On behalf of Shri Shinde, I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

(i) SRO. No. 165/66 published in Kerala Gazette dated the 19th April, 1966, making certain amendment to the Kerala Panchayats (Payment of Travelling Expenses from Panchayat Fund) Rules, 1963.

(ii) SRO. No. 213/66 published in Kerala Gazette dated the 31st May, 1966, making certain amendments to the Kerala Panchayats (Audit) Rules, 1963.

(iii) SRO. No. 217/66 published in Kerala Gazette dated the 31st May, 1966, making certain amendments to the Kerala Panchayats (Building Tax) Rules, 1963.

(iv) The Kerala Panchayats (Payment of conveyance allowance or sitting fees) Rules, 1966, published in Notification SRO. No. 239/66 in Kerala Gazette dated the 21st June, 1966.

(v) SRO. No. 241/66 published in Kerala Gazette dated the 28th June, 1966, making certain amendment to the Kerala Panchayats (Acquisition and transfer of immovable properties) Rules, 1963.

(2) A statement showing reasons for delay in laying the Notifications mentioned at (i) to (v) of item (1) above. [Placed in Library. See No. LT-7073/66].

NOTIFICATIONS UNDER KERALA PROHIBITION ACT AND ALL INDIA SERVICES ACT

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Nas-

kar): On behalf of Shri Vidya Charan Shukla, I beg to lay on the Table—

(1) (i) A copy of Notification SRO. No. 136/66 published in Kerala Gazette dated the 30th March, 1966, under sub-section (3) of section 62 of the Kerala Prohibition Act, 1950, read with clause (c) (iy) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

(ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-7074/66].

(2) Notification No. SRO. 2525 published in Gazette of India dated the 27th August, 1966, under sub-section (2) of section 3 of the All India Services Act, 1951 constituting the Indian Forest Service with effect from the 1st July, 1966. [Placed in Library. See No. LT-7075/66].

Shri Hari Vishnu Kamath: On a point of clarification with regard to this item. Please refer to sub-item (2). This is a notification under section 3 of the All India Services Act constituting the Indian Forest Service with effect from the 1st July, 1966.

I am sure the House is glad that a new service has been constituted called the Indian Forest Service. But we must avoid any confusion in this regard, so far as the name of the service or the terminology is concerned. There is already the Indian Foreign Service, that is called the IFS, and the Indian Forest Service will also be called the IFS; in that case, both would be called IFS. I would, therefore, suggest this; I do not know whether it would be quite in order, but Government should consider this matter because there would be confusion if both are called IFS; I would, therefore, suggest that it might be called the Indian Jungle Service or the IJS; the word 'jungle' is a good Indian word. Otherwise, if it is possible, we